

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. 4**

Appeal No. E / 51560 / 2018

**Rashmi Sponge Iron &
Power Industries Private Limited**

Appellant

**Commissioner Of Central Excise And
Service Tax, Raipur**

Respondent

Present for the Appellant : Shri Manish Saharan, Advocate
Present for the Respondent: Shri K Poddar, AR

Date of Hearing: **11/09/2019**

ORDER

Heard both sides. After hearing I find that it is to be seen the fate of the Show Cause Notice issued to the buyer dated 30th June, 2014, therefore, the learned Authorised Representative for the Revenue is directed to produce the records of the decision in the Show Cause Notice dated 30th June, 2014 issued to M/s Pankaj Ispat Limited.

2. The matter to come up for further proceedings on **05 November, 2019.**

**(Ashok Jindal)
Member(Judicial)**